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**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A. NO. 5 OF 2013

Wednesday, this the 20th day of November, 2013

CORAM:

**HON'BLE MR.JUSTICE A.K.BASHEER, JUDICIAL MEMBER
HON'BLE Mr. K.GEORGE JOSEPH, ADMINISTRATIVE MEMBER**

M. Mariappan
Senior Technician (Carriage and Wagon)
Southern Railway, Thiruvananthapuram Central
Residing at Railway Headquarters No.130-A
Thambanoor, Thiruvananthapuram **Applicant**

(By Advocate Mr.TCG Swamy)

versus

1. Union of India represented by the General Manager
Southern Railway Headquarters Office
Park Town PO, Chennai - 3
2. The Senior Divisional Mechanical Engineer
Southern Railway, Thiruvananthapuram Division
Thiruvananthapuram .
3. The Senior Divisional Personnel Officer
Southern Railway Divisional Office
Thiruvananthapuram Division
Thiruvananthapuram - 14 **Respondents**

(By Advocate Mr.Sunil Jacob Jose)

The application having been heard on 20.11.2013, the Tribunal on the same day delivered the following:

ORDER

HON'BLE MR.JUSTICE A.K.BASHEER, JUDICIAL MEMBER

Applicant who is presently working as Senior Technician in the Carriage and Wagon Wing of the Mechanical Department under Southern Railway has filed this Original Application seeking the following reliefs:-

- (i) "Direct the respondents to regularize the period of suspension between 02.01.2008 and 06.03.2008 as duty with consequential benefits;

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(ii) Direct the respondents to grant forthwith, the various other benefits lost by the applicant like, difference of transportation allowance, overtime allowances, night duty allowances, national holiday allowances, etc. as a result of the imposition of Annexure A-2 penalty with interest calculated at the rate of 9% per annum with effect from 01.01.2012 upto the date of full and final settlement of the same."

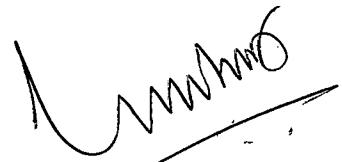
2. Learned counsel submits that the applicant has highlighted his grievances in Annexure A-9 representation submitted by him before Respondent No.3. He prays that an appropriate direction be issued to the said authority to take a decision on Annexure A-9 without any further delay. It is pointed out by the learned counsel that by mistake the said representation was preferred before Respondent No.3 instead of Respondent No.2. He submits that the applicant will submit a fresh representation before Respondent No.2 within two weeks from today. The above submission is recorded.

3. In the peculiar facts and circumstances of the case, we are satisfied that it is only just and proper to dispose of the Original application. If such a representation is received by Respondent No.2, he will consider and pass orders on the said representation, as expeditiously as possible, at any rate, within two months from the date of receipt of a copy of this order.

4. Original Application is **disposed of** in the above terms. No costs.

Dated, the 20th November, 2013.


K GEORGE JOSEPH
ADMINISTRATIVE MEMBER


JUSTICE A.K.BASHEER
JUDICIAL MEMBER

VS